

PUNJAB VIDHAN SABHA

Bill No. 17-PLA-2015

THE PUNJAB STATE LEGISLATURE MEMBERS (PENSION AND MEDICAL FACILITIES REGULATION) AMENDMENT BILL, 2015

A
BILL

further to amend the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977.

Be it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Act, 2015. Short title and commencement.
- (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. In the Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977, in section 3, in sub-section (1), for the words "seven thousand five hundred rupees" and "five thousand rupees", the words "ten thousand rupees" and "seven thousand five hundred rupees", shall respectively be substituted. Amendment in section 3 of Punjab Act 5 of 1977.
3. In the principal Act, in section 4-A,—
 - (i) in sub-section (1), for the words "one lakh rupees", the words "five lac rupees" shall be substituted; and Amendment in section 4-A of Punjab Act 5 of 1977.
 - (ii) in sub-section (2), for the words "one lakh and fifty thousand rupees", the words "five lac rupees" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

As per The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Act, 1977, there is a provision to provide pension, medical facilities and *Ex gratia* grant etc. to the Ex-Members of Punjab Vidhan Sabha. The General Purposes Committee, Punjab Vidhan Sabha, keeping in view all-round inflation, has recommended increase in pension, *ex gratia* grant and other facilities to Ex-MLAs. Accordingly, the proposed amendment is required to be made in the relevant provisions of the Act.

2. Hence, this bill.

MADAN MOHAN MITTAL,

Minister for Parliamentary Affairs,
Punjab.

FINANCIAL MEMORANDUM

The Punjab State Legislature Members (Pension and Medical Facilities Regulation) Amendment Bill, 2015 aims to increase pension, *ex-gratia* grant and other facilities to the Members of Punjab Legislative Assembly.

This Bill involves financial implications and it is estimated that with this amendment, an additional expenditure of about Rs. 11.00 Crore, will be incurred on account of providing enhanced pension and *ex-gratia* grant to Ex-MLAs of Punjab Vidhan Sabha.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
The 25th March, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 25th March, 2015 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).